SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 53916/2023

(Arising out of impugned final judgment and order dated 23-03-2023 in LPA No. 564/2015 passed by the High Court Of Delhi at New Delhi)

MUNICIPAL CORPORATION OF DELHI

VERSUS

B. N. MAGON

( IA No.11139/2024-CONDONATION OF DELAY IN FILING and IA No.11140/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 22-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Ms. Sunieta Ojha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R We have heard learned counsel for the petitioner.

Delay condoned.

Having regard to the facts of this case and the observations made in paragraphs 15 and 16 of the impugned judgment in the context of "professional activity" of lawyers are concerned, we are not inclined to interfere in the matter. The Special Leave Petition is hence dismissed.

Pending application(s) shall stand disposed of.

(NEETU SACHDEVA) ASTT. REGISTRAR-cum-PS (MALEKAR NAGARAJ) COURT MASTER (NSH)

Petitioner(s)

Respondent(s)